

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 216 of 2020

In the matter of:

Beeceelene Textile Mills Pvt. Ltd. & Ors.

....Appellants

Vs.

Radhakishan B. Ruchandani & Ors.

...Respondents

Present

For Appellant: Mr. Mohit D. Ram, Advocate.

For Respondents: Mr. Dhiren R. Dave (PCS), For R-1.

ORDER
(Virtual Mode)

07.01.2021: In respect of Respondent No. 2 to 4 'Notices' were delivered but there is no representation on their side either through authorised representative or in person through 'Virtual Mode'.

Heard the Learned Counsel for the Appellant and at request of Appellants side to file 'Notes of Submissions' together with 'Compilation of Judgments', the matter is adjourned to **29th January, 2021**. It is made clear that the copy of the 'Notes of Submissions' together with 'Compilation of Judgments' of the Appellants side shall be served by the Learned Counsel for the Appellants to Mr. Dhiren R. Dave, Practising Company Secretary appearing for Respondent No. 1 well in advance, one week before the next date of 'Hearing'. Likewise, Mr. Dhiren R. Dave, Practising Company Secretary is permitted to file 'Notes of Submissions' together with 'Compilation of Judgments' on behalf of Respondent No. 1 within the same time as mentioned 'Supra' and the copy of the Respondent No. 1 'Notes of Submissions' together

with 'Compilation of Judgments' shall be served upon to the Learned Counsel for the Appellant well in advance before the next date of Hearing and the Office of the Registry is permitted to receive the same.

**[Justice Venugopal M.]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

Sim/nn